

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION

LOK SABHA

UNSTARRED QUESTION NO. 6324

TO BE ANSWERED ON APRIL 12, 2017

REPORT ON MIGRATION

No. 6324 DR. KAMBHAMPATI HARIBABU:
 SHRI BHEEMRAO B. PATIL:
 KUMARI SHOBHA KARANDLAJE:
 SHRI PRATHAP SIMHA:
 SHRI ASHWINI KUMAR:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether a Working Group (WG) constituted by the Ministry has recommended that domicile provisions in laws relating to work or any other specified conditions of employment can place migrants at a disadvantage in terms of employment and must be done away with;
- (b) if so, the other major recommendations of the Group concerning migrants;
- (c) whether the Ministry has considered the recommendations and if so, the time by which the recommendations of the WG will be implemented;
- (d) whether the Government also plans to set up a Migrant Welfare Board for the welfare of migrants and if so, the details thereof;

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(e) the other measures taken to protect migrants based on domicile provisions and end discrimination because of their outsider status; and

(f) whether migrants constitute approximately 29 percent of the workforce and if so, details thereof?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION

(RAO INDERJIT SINGH)

(a) to (f) : Ministry of Housing & Urban Poverty Alleviation has constituted a Working Group on Migration. The report, which has recently been submitted by the Working Group, deals with aspects related to various sectors and different Ministries.
